

SCHEDULE II**FORM B****Public Announcement**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF TURBO METALS PRIVATE LTD.

Sl. No	Particulars	Details
1	Name of Corporate Debtor	Turbo Metals Private Limited
2	Date of incorporation of Corporate Debtor	28 th September 2010
3	Authority under which Corporate Debtor is incorporated / registered	Companies Act / Registrar of Companies – Mumbai.
4	Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	U28112MH2010PTC208361
5	Address of the registered office and principal office (if any) of Corporate Debtor	Survey No.5/Guts 36,39/A-7,39/A-8-1, Village Kadivali, Wada Manor Road, Taluka-Wada, Palghar - 421303
6	Date of closure of Insolvency Resolution Process	12 th February 2020
7	Liquidation commencement date of Corporate Debtor	12 th February 2020 (copy received on 14 th February 2020)
8	Name and registration number of the Insolvency Professional acting as Liquidator	Name: Shailesh Bhalchandra Desai IBBI Registration No: IBBI/IPA-001/IP-P00180/2017-18/10362
9	Address and e-mail of the Liquidator, as registered with the Board.	Address: 1006, Raheja Centre, 10 th Floor, Nariman Point, Mumbai – 400021, Maharashtra. Email: ip10362.desai@gmail.com;
10	Address and e-mail to be used for correspondence with the Liquidator	Address: C/o, Headway Resolution and Insolvency Services Pvt. Ltd., 708, Raheja Centre, 7 th Floor, Nariman Point, Mumbai – 400021, Maharashtra. Email: cirpturbo@gmail.com
11	Last Date for submission of claims	13 th March 2020

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of liquidation of Turbo Metals Private Limited on 12th February 2020 (Copy received on 14th February 2020).

The stakeholders of Turbo Metals Private Limited are hereby called upon to submit their claims with proof on or before 13th March 2020, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 17th February 2020
Place - Mumbai

Shailesh Bhalchandra Desai
IBBI/IPA-001/IP-P00183/2017-18/10362
Liquidator for Turbo Metals Private Limited

